

HIMACHAL PRADESH (LEGAL PROCEEDINGS AND EXECUTIVE AUTHORITY) ORDER, 1949

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Whereas some of the Courts and authorities of Himachal Pradesh are 2[located in Simla or may hereafter be located in Simla] which is situated within the territorial limits of the Province of East Punjab ; And whereas it is expedient that the said Courts and authorities be invested with jurisdiction to pass orders and do other acts in respect ofHimachal Pradesh while sitting at Simla.

1. Short title, extent and commencement :-

- (1) This Order may be called the Himachal Pradesh (Legal Proceedings and Executive Authority) Order, 1949 .
- (2) It shall extend to the whole of Himachal Pradesh.
- (3) It shall come into force at once.

2. The Himachal Pradesh Courts and authorities :-

¹ [located in Simla or which may hereafter be located in Simla] shall, notwithstanding anything to the contrary contained in any law for the time being in force, be competent while sitting at Simla, to make orders, take proceedings, pass sentences and do all other acts in exercise of the powers and jurisdiction vested in them by any law at present applicable, or which hereafter may be made applicable to Himachal Pradesh.

1. Subs by No 178 (D)-J., dated 31st July, 1949 (retrospectively).